

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:228

ANSWERED ON:08.12.2005

OUTSTANDING AMOUNT AGAINST POWER HOUSES /SEBS.

Barman Shri Hiten

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the amount of Railways outstanding against the various Power Houses and State Electricity Boards (SEBs) as on date;
- (b) whether the Railways are reeling under financial crisis due to non-recovery of these amounts;
- (c) if so, the steps taken by the Government to recover these amounts from them;
- (d) whether the Government proposes to introduce any concessional scheme whereby the Power Houses and State Electricity Boards (SEBs) would be encouraged to adopt pre-payment of rates of carriage of coal; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF RAILWAYS (SHRI LALU PRASAD)

(a) to (e): A statement is laid on the Table of the Sabha

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF STARRED QUESTION NO. 228 BY SHRI HITEN BARMAN TO BE ANSWERED IN LOK SABHA ON 8.12.2005 REGARDING OUTSTANDING AMOUNT AGAINST POWER HOUSES/SEBS.

(a) The amount of Railways outstanding against the various Power Houses/ State Electricity Boards (SEBs) as on 30.09.2005 is indicated below:

(Rs.in Crore)

S.No. Name of State Electricity Board/P.H. Outstanding as on 30.9.05

1	Andhra Pradesh State Electricity Board	3.41
2	Badarpur Thermal Power Station	618.55
3	Bihar State Electricity Board	1.25
4	Damodar Valley Corporation	3.70
5	Delhi Vidyut Board	177.12
6	Gujarat State Electricity Board	13.93
7	Haryana State Electricity Board	23.95
8	Jharkhand State Electricity Board	1.57
9	Karnataka State Electricity Board	2.65
10	Madhya Pradesh State Electricity Board	3.53
11	Maharashtra State Electricity Board	30.99
12	National Thermal Power Corporation	23.32
13	Private Power House- Sabarmati	4.48
14	Punjab State Electricity Board	442.40
15	Rajasthan State Electricity Board	75.74
16	Tamilnadu State Electricity Board	1.51
17	Uttar Pradesh State Electricity Board	41.34
18	West Bengal State Electricity Board	15.80
	Total	1485.24

(b) No Sir, Railways is not reeling under financial crisis; the financial position of the Railways, which was adverse in the past due to revision of pay and pension, decrease in traffic receipts and considerable accretion in traffic outstandings, has improved in the last couple of years mainly due to growth in freight and passenger earning. However, recovery of outstanding dues, including those pertaining to Power Houses / State Electricity Boards, amounting to Rs.1485 crore up to September 2005, is very essential for providing the requisite funds necessary for Railway's operations.

(c) The steps taken by the Government to recover these amounts from Power House/State Electricity Boards are :

- (i) Close monitoring of recovery of outstanding dues is done at all levels by holding meetings with the representatives of Power Houses(PHs) / State Electricity Boards (SEBs). Special drives for clearance of outstanding dues are launched from time to time.
- (ii) Meetings are also held with Secretaries of the concerned Ministries and Chief Secretaries of the States from time to time.
- (iii) Pre-payment scheme of freight for carriage of coal has been made applicable to all Power Houses/ State Electricity Boards.
- (iv) Introduction of the Electronic Payment Gateway scheme for electronic clearance of dues of Badarpur Thermal Power Station(BTPS) which owes the maximum amount to Indian Railways and extension of facility of to all other Power Houses/ SEBs, after successful implementation of the scheme for BTPS.
- (v) Adjustment of outstanding dues from Power Houses/ State Electricity Boards against traction bills payable to them by the Railways.
- (vi) Adjustment of dues pertaining to State Electricity Boards and Power Houses as on 31.12.1996 from the Central Plan Assistance of the State Governments, subject to certain limits. Pursuant to Government's decision on 07.02.1997, an amount of Rs.159 crore had been received till 2002-03 from Central Plan Assistance.

As a result of the above steps, the position of outstanding has improved from Rs.1762 crore as on 30.9.2004 to Rs.1485 crore as on 30.09.2005, showing a reduction of Rs.276 crore(16%), as indicated below:

(Rs. in Crore)

S.No. Name of State Electricity Board/P.H. 30.09.2004 30.9.2005 Variation

1	Andhra Pradesh State Electricity Board	9.75	3.41	-6.34
2	Badarpur Thermal Power Station	865.04	618.55	-246.49
3	Bihar State Electricity Board	1.59	1.25	-0.34
4	Damodar Valley Corporation	8.69	3.70	-4.99
5	Delhi Vidyut Board	183.97	177.12	-6.85
6	Gujarat State Electricity Board	36.34	13.93	-22.41
7	Haryana State Electricity Board	12.83	23.95	11.12
8	Jharkhand State Electricity Board	1.48	1.57	0.09
9	Karnataka State Electricity Board	0.54	2.65	2.11
10	Madhya Pradesh State Electricity Board	1.71	3.53	1.82
11	Maharashtra State Electricity Board	16.22	30.99	14.77
12	National Thermal Power Corporation	49.02	23.32	-25.70
13	Private Power House- Sabarmati	1.18	4.48	3.30
14	Punjab State Electricity Board	439.82	442.40	2.58
15	Rajasthan State Electricity Board	69.85	75.74	5.89
16	Tamilnadu State Electricity Board	1.69	1.51	-0.18
17	Uttar Pradesh State Electricity Board	46.99	41.34	-5.65
18	West Bengal State Electricity Board	14.87	15.80	0.93
	Total	1761.58	1485.24	-276.34

(d) No, Sir. Prepayment of freight for coal was made applicable to all State Electricity Boards/Power Houses w.e.f 1.10.96 with the exception of BTPS, in whose case the scheme was implemented from 1-1-1997.

(e) Does not arise.